BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 639/2022

(I.A No. 281/2025, I.A No. 180/2025)

Pritipal Sharma .....Applicant

Versus

Department of Environment & Ors. .....Respondents

ACTION TAKEN REPORT/STATUS REPORT ON BEHALF OF DELHI POLICE

MOST RESPECTFULLY SHOWTH:

1. This is in continuation of the Status Report dated 16.10.2025 filed before the Hon'ble National Green Tribunal by the undersigned.

2. That the Hon'ble Tribunal vide order dated 16.09.2025 directed to file replies to I.A. No. 693/2025 & I.A. No. 694/2025 & 719/2025. The petitions are mainly concerned with the alleged misinterpretation of the directions of the Hon'ble NGT passed vide order dated 28.05.2025 and consequently registration of FIR No. 500/25 dated 07.10.2025 under Sections 303(2)/223(a) BNS PS Lajpat Nagar, Delhi, and FIR No. 702/25 dated 24.09.2025 under Section 303 BNS & Sections 5/15 of the EPA,

1986, PS Sarita Vihar, Delhi, resulting in seizure of two Tankers carrying treated STP water.

3. That this Hon'ble Tribunal, vide its order dated 28.05.2025, directed the Commissioner of Police, Delhi, as follows, and required an action taken report:

> *"The Commissioner of Police is directed to ensure that any tanker not fitted with GPS and not permitted by GNCT shall be immediately seized and a criminal case of theft of water shall be registered against the violator and action in accordance with law be taken against him."*

4. That there was no misinterpretation of the directions issued by the Hon'ble Tribunal. The required compliance was duly carried out in letter and spirit by all District Deputy Commissioners of Police within their respective jurisdictions. Consequently, special drives and surprise inspections were conducted to identify illegal borewells, and stringent legal action was taken against water tankers operating without GPS installation or requisite permission from the GNCTD, thereby ensuring adherence to environmental laws.

5. Accordingly, 145 FIRs were registered across Delhi, including the two alleged FIR Nos. 500/25 dated 07.10.2025 under Sections 303(2)/223(a) BNS PS Lajpat Nagar, Delhi, and FIR No. 702/25 dated 24.09.2025 under Section 303 BNS r/w Sections 5/15 of the EPA, 1986, PS Sarita Vihar, Delhi, and 145 Illegal

Water Tankers were seized, which were found plying without GPS or GNCTD permission for transportation of groundwater in contravention of the directions of the Hon'ble Tribunal during the period from 16.09.2025 to 15.10.2025.

6. That with regard to FIR No. 500/25 dated 07.10.2025 under Sections 303(2)/223(a) BNS PS Lajpat Nagar, Delhi, it was clearly established that the water tanker was operating without mandatory GPS installation and without obtaining the requisite permission from the GNCTD for transportation of water. Furthermore, the driver concerned was unable to produce any valid documents or authorizations permitting him to transport water, thereby substantiating the violations evidently recorded in the FIR (Copies enclosed at **Annexure-'A'**). During investigation, owner of the tanker produced the relevant documents for transporting the treated water and statements of the witness were recorded. Thereafter the final report was filed cancelling the First Information Report as from the investigation it came to know that Tanker was in fact transporting the treated STP water. The copy of the cancellation report is annexed as **Annexure 'B'**.

7. That with regard to FIR No. 702/25 dated 24.09.2025 under Section 303 BNS & Sections 5/15 of the EPA, 1986, PS Sarita Vihar, Delhi, it was clearly established that the water tanker was operating without mandatory GPS installation and without

obtaining the requisite permission from the GNCTD for transportation of water. Furthermore, the driver concerned was unable to produce any valid documents or authorizations permitting them to transport water, thereby substantiating the violations evidently recorded in the FIR (Copy enclosed at **Annexure-'C'**). During investigation, owner of the tanker produced the relevant documents for transporting the treated water and statements of the witness were recorded. Thereafter, the final report was filed, cancelling the First Information Report, as from the investigation it came to know that Tanker was in fact transporting the treated STP water. The copy of the cancellation report is annexed as **Annexure 'D'**.

8. That Respondent No. 5, Sh. Rinku, has submitted an application seeking the release of Scooty No. DL-4S DK-3737 (Grey), Engine No. 001152, Chassis No. 09595, which was seized pursuant to the Warrant of Attachment u/s 25(3) of NGT Act,2010, issued by SDM Mehrauli vide No. F.3(748)/SDM(M)/Rec/2025/2044-46 dated 08.05.2025. The vehicle is currently deposited in the Malkhana of Police Station Fatehpur Beri. As per the report received from the concerned Police Station, there is no objection to the concerned I.O./Police Station for the release of Scooty No. DL-4S DK-3737. The copy of the report of P.S. Fatehpur Beri is annexed as **Annexure 'E'**.

9. That it is submitted that Delhi Police is committed to comply with this Hon'ble Tribunal's directions in letter and spirit to protect the environment and prevent violations through effective enforcement.

10. Delhi Police has the highest regard for this Hon'ble Tribunal and comply with the directions passed by this Hon'ble Tribunal in letter and spirit.

01/12/25

(Sanjay Kumar Jain) IPS
Joint Commissioner of Police
Southern Range, Delhi Police
on behalf of Commissioner of Police, Delhi

S.K. JAIN, IPS
Joint Commissioner of Police
Southern Range.Delhi

NEW DELHI

DATE: 2-12-2025

Through

Gigi.C.George, Advocate
Standing Counsel (UOI)
National Green Tribunal
Ch.No.457, LawyersBlock-1,
Delhi High Court, N. Delhi
Email:
gigicgeorge.adv42@yahoo.in
M-9810625315

ANNEXURE – A

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

1.District (ज़िला): SOUTH-EAST (DELHI) Year(वर्ष): 2025 P.S.(थाना): LAJPAT NAGAR

FIR No(प्र.सू.रि.सं.): 0500 Date & Time of FIR (व दिनांक की प्रसूप्र): 07/10/2025

2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):

- THE BHARATIYA NYAYA SANHITA (BNS), 2023 303(2)/223(a)

3. Occurrence of Offence (अपराध की घटना):

(a Day(दिन): TUESDAY Date From(दिनांक से): 07/10/2025 Date To(दिनांक तक): 07/10/2025

Time Period (समय Time From (समय से): 22:00 hrs Time To (समय तक): 22:00 hrs

(b Information received at P.S.(थाना जहां सूचना प्राप्त हुई Date(दिनांक): 07/10/2025 Time 23:30 hrs

(c)General Diary Reference (रोजानामचा Entry No.(प्रविष्टि 089A Date/Time 07/10/2025 23:50

4. Type of Information (सूचना का Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and Distance from P.S (थाना से दूरी और EAST , 1.5 Km(s) Beat No(बीट सं.) : 10

(b) Address(पता): ,RING ROAD, ,NEAR VINOBAPURI ,METRO STATION, NEW DELHI

(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):

Name of P.S(थाना का नाम): District(ज़िला):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a Name(नाम): HC (Head Constable) KRISHAN KUMAR MEENA ,PIS No.28104257 ,Belt No.3732/SD

(b Date/Year of Birth (जन्म तिथि 25/07/1989 Nationality (राष्ट्रीयता): INDIA

(c)Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि Place of Issue (जारी करने का

(d Occupation POLICE OFFICER

(e Address(पता): PS LAJPAT NAGAR, LAJPAT NAGAR, SOUTH-EAST, DELHI, INDIA, 9953646533, KRISHAN.28104257@DELHIPOLICE.GOV.IN

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(ज्ञात/ संदिग्ध /अज्ञात का पुरे विवरण सहित वर्णन

1	MANOJ KUMAR		Father:SH VESHESHAR	1. Village Gautaman Kheda,Post Office+ PS Bachrama,Distt. Raibrailly, UP, BACHHRAWAN,RAE BARELI,UTTAR PRADESH,INDIA	1. Village Gautaman Kheda,Post Office+ PS Bachrama,Distt. Raibrailly, UP, BACHHRAWAN,RAE BARELI,UTTAR PRADESH,INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु में))

District SOUTH-EAST (DELHI) P.S: LAJPAT NAGAR Year: 2025 FIR No: 0500 Date: 07/10/2025

10 Total value of property stolen (चोरी हुई सम्पति का कुल -

11 Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई

12 F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):

श्री मान Duty Officer साहब थाना लाजपत नगर, नई दिल्ली, निवेदन इस प्रकार है की आज मै HC मय Ct. Naveen No. 2272/SE समय करीब 10.00 PM पर इलाका गस्त के दौरान Vinobapuri Metro Station के पास मौजूद थे, कि एक water tanker Ring Road पर Ashram की तरफ से आता हुआ दिखाई दिया। जो मन HC ने water tanker के Driver को हाथ से रूकने का इशारा किया तो उसने tanker रोक लिया। जो मन HC ने Driver को पानी Supply से सम्बंधित Delhi Jal Bord/MCD की permission व GPS Tracker से संबन्धित Department की permission दिखाने के लिये कहा। जो Driver इधर उधर की बाते करने लगा और बतलाया कि उसके पास GPS Tracker की कोई परमीशन नही है। इसके अलावा water tanker के driver से tanker में भरे हुये पानी के source के बारे में पूछा गया, जो पानी के source के बारे में भी कोई जानकारी नहीं दे सका और ना ही driver ने पानी की कोई receipt/invoice मौके पर produce की। जो पूछताछ पर Water Tanker के driver का नाम पता Manoj Kumar S/o Sh. Vesheshar R/o Village Gautaman Kheda, Post Office+ PS Bachrama, Distt. Raibrailly, UP (Age 30 Yrs.) मालूम चला। जो मौका पर traffic jam ना लगे, इसलिए मन HC ने साथी Ct Naveen No.2272/SE की सहायता से Water Tanker, No. NL-01-AH-2412, Make Tata, Colour Yellow & Blue को लेकर हाजिर थाना आया। जो water tanker के Driver ने पानी सप्लाई से सम्बन्धित Permitted GPS Tracker ना लगवाकर और Hon'ble NGT के order dated 28.05.2025 in OA No. 639/2022 (titled as Pritpal Sharma Vs. Deptt. of Environment & Ors.) के तहत issued Joint CP साहब के Order vide No. 12547-94/SO/Joint CP/SR, Dated New Delhi the 19.09.2025 का violation किया है, और पानी की अवैध supply व चोरी करके अपराध u/s 303(2)/223(a) BNS का किया है। लिहाजा मन HC ने एक लेख u/s 303(2)/223(a) BNS तैयार किया है, जिसे कि बराये कराने मुकदमा दर्ज Duty Officer, PS Lajpat Nagar के हवाले कर रहा हूँ। मुकदमा दर्ज CCTNS करके नम्बर मुकदमा से अवगत कराया जाये। मन HC तफ्तीश मे व्यस्त हूँ। Date & Time of Occurrence: 07/10/2025 at 10: 00 PM. Place of Occurrence: Ring Road, Near Vinobapuri Metro Station, Lajpat Nagar, New Delhi. Date & Time of handing over Tehrir: 07/10/2025 at 11:10 PM. SD English HC Krishan Kumar No. 3647/SE PS Lajpat Nagar Dt 07.10.25 Action Taken By Police :- इस समय लिखित है कि HC Krishan Kumar No.3647/SE ने एक हिन्दी /English लिखित Complaint CT Naveen Kumar No. 2272/SE के द्वारा मन HC/DO के पास भिजवाई , जिस पर मुझ HC/DO ने Case FIR NO. 500/25, U/S 303(2) /223(a) BNS Act register करके असल लिखित लेख व Computerized Copy of FIR, CT Naveen Kumar No.2272/SE के द्वारा नज्द HC Krishan Kumar No.3647/SE के पास भिजवाई। इसके अलावा दूसरी कापियाँ Senior Officers को डाक द्वारा भिजवाई जायेगी व तमाम हालात SHO साहब को बतलाये गये । Written By HC/DO

13 Action TakenSince the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:
(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the OR (या)
(प्रकरण दर्ज किया गया और जांच के लिए लिया

(ii) Directed (Name of the I.O.)(जांच अधिकारी का नाम KRISHAN KUMAR MEENA Rank (पद): HC (HEAD CONSTABLE)

No(सं.): 28104257 to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR

(iii Refused investigation due to(जांच के OR (के कारण इंकार किया या)

(iv) Transferred to P.S(name)(थाना): District(ज़िला):
on point of Jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant,admitted to be correctly recorded and a copy given to the free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

District SOUTH-EAST (DELHI) P.S: LAJPAT NAGAR Year: 2025 FIR No: 0500 Date: 07/10/2025

14. Signature / Thumb Impression of the Complainant / Informant:
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम):DEEPAK KUMAR
Rank (पद): HC (HEAD CONSTABLE)
No.(सं.): 28107162

15. Date and Time of despatch to the court:
(अदालत में प्रेषण की दिनांक और समय):

ANNEXURE-B

FINAL FORM REPORT
(Under Section 193 BNSS)
IN THE COURT OF SH RAHUL JAIN, JMFC, SAKET COURT , DELHI

1. District **South East** Police Station **Lajpat Nagar**
Year **2025**
FIR No. **500/2025** Dated **07.10.2025**

2. Final Report/Charge Sheet No. __ 3. Dated
4. (i) **BNS** Section **303(2) /223(A) BNS**

5. Type of Final Form/Report : **Cancellation Report**
6. If F.R. Unoccured : - Wrong/Mistake of fact/Mistake of Law/Non Cognizable/Civil nature
7. Whether Charge Sheet Main/Supplementary **Original**

8. Name of the I.O **Krishan Kumar** Rank **HC** No. **3647/SE**

9. Name & Parentage of Complainant/Informant:- **HC Krishan Kumar No. 3647/SE, PIS No. 28104257, PS Lajpat Nagar Delhi**

10. Details of properties/articles/documents seized/released

Sl. No.	Details of Property	Estimated Value	PS Property Register No.	From whom/where seized/recovered	Disposal
1	2	3	4	5	6
-As per seizure memo-					

(11). Sequence of Custody of electronic device/Evidence (As per sec 193(3) (i) BNSS:- (A separate table shall be made for each device/evidence)

Sr. No.	Description and detail of electronic Evidence	Date of Transaction	Handed over by (Name & Rank)	Received by (Name & Rank)	Purpose of handover
1	2	3	4	5	6
-Nil-					

12. Particulars of the accused Charge sheeted (Separate Sheet for each accused)

(i) Name:..... Whether Verified or not -
(ii) Father's /Husband's Name:...
(iii) Date of Birth/age :-
(iv) Sex:.....
(v) Nationality:.....
(vi) Aadhaar No:
(vii) PAN Card No:
(viii) Mobile No:
(xix) Email ID:
(x) Passport No: Date of issue: _____ Place of issue: _____

(xi)Religion:.....
(xii)Whether SC/ST/OBC or others, please specify:
(xiii) Occupation:
(xiv) Address:Whether Verified

S. No	Address Type	Address
1	Present Address	
2	Permanent Address	

(xv) Provisional Criminal No.
(xvi) Regular Criminal No.
(xvii) Date of Arrest:
(xviii) Date of release on Bail:
(xix) Date on which Forwarded to Court:
(xx) Under Acts and Sections:

S. No	Act	Sec
1	BNS	

(xxi)Previous Convictions with case references:

Sr	FIR No	State	District	Police station	Description of case	Detail of Conviction/Acquittal
1						

(xxii) Status of Accused: Forwarded/ Bail by Police/Bail by Court/Judicial Custody/ Absconding/ Proclaimed Offender/Not arrested (Please tick the applicable portion)
(xxiii) Detail of bailer/Sureties
Name:-Father Name:- Occupation:-

Sr No	Address Type	Address	Contact No	Aadhaar No	Voter Card No	Pan Card No
1	Present Address					
2	Permanent Address					

13. Particulars of the accused persons: Not-Charge Sheeted/Suspect (Separate Sheet for each accused) - Nil
(i) Name: Whether Verified or not -
(ii) Father's /Husband's Name:
(iii) Date of Birth/age :-
(iv) Sex:
(v) Nationality:
(vi) Passport No Date of issue..... Place of issue.....
(vii) Religion:
(viii) Whether SC/ST/OBC or others, please specify
(ix) Occupation:
(x) Address:Whether Verified
(xi) Provisional Criminal No
(xii) suspicion approved
(xiii) Status of Accused: Forwarded/ Bail by Police/Bail by Court/Judicial Custody/ Absconding/ Proclaimed Offender/Not arrested (Please tick the applicable portion)
(xiv) Under Acts and Sections:

S. No	Act	Sec
1	BNS	
2		

(XV) Any special remarks including reasons for not charge sheeting.....

14. Particulars of the witnesses to be examined :-

Sr. No.	Witnesses	Type of evidence to be tendered

15 Particulars of list of Documents

Sr. No.	Documents	Pages	
1.	Cancellation Report	7	
2.	Original Rukka	2	
3.	Computerized FIR Copy	3	
4	Certificate U/s 63(4) BSA	1	
5	Site Plan	1	
6	Seizure memo Water Tanker	1	
7	DD Entry	2	
8	Notice U/s 35(3) BNSS	1	
9	Pabandinama with ID + DL	3	
10	Discloser Statement	1	
11	Notice U/s 133 MV Act with reply	2	
12	Notice U/s 94 BNSS with Reply (Truck Documents)	9	
13	Superdari Documents with Photograph	16	
14	Request for Document verification for STP Okhla with Reply	3	
15	Previce Conviction Report	1	
16	Conviction Slip	1	

16. If FIR is false indicate action taken or proposed to be taken U/s 217/248 BNS :

17. Result of Laboratory Analysis:.....

18. Whether the report of medical examination of the women has been attached ? whether investigation relates to an offence U/s 64/65/66/67/68/70 or 71 of the BNSS. (as per Section 193(3)(i)(h) (Yes/ No).....

19. Brief Facts of the Case (Add separate sheet, if necessary): .....

श्रीमान जी,

संक्षिप्त हालात Cancellation Report इस प्रकार है कि दिनांक 07/10/2025 को मैं HC मय Ct. Naveen No. 2272/SE समय करीब 10.00 PM पर इलाका गस्त के दौरान Vinobapuri Metro Station के पास मौजूद थे, कि एक Water tanker Ring Road पर Ashram की तरफ से आता हुआ दिखाई दिया। जो मन HC ने Water Tanker के Driver को हाथ से रूकने का इशारा किया तो उसने tanker रोक लिया। जो मन HC ने Driver को पानी Supply से सम्बंधित Delhi Jal Board/MCD की Permission व GPS Tracker से संबन्धित Department की Permission दिखाने के लिये कहा। जो Driver इधर उधर की बाते करने लगा और बतलाया कि उसके पास GPS Tracker की कोई परमीशन नहीं है। इसके अलावा Water tanker के Driver से Tanker में भरे हुये पानी के Source के बारे में पूछा गया, जो पानी के Source के बारे में भी कोई जानकारी नहीं दे सका और ना ही Driver ने पानी की कोई Receipt/ Invoice मौके पर Produce की। जो पूछताछ पर Water Tanker के Driver का नाम पता Manoj Kumar S/o Sh. Vesheshar R/o Village Gautaman Kheda, Post Office, PS Bachrama, Distt. Raibrailly, UP (Age 30 Yrs.) मालूम चला। जो मौका पर traffic jam ना लगे, इसलिए मन HC ने साथी Ct Naveen No.2272/SE की सहायता से Water Tanker, No. NL-01-AH-2414, Make Tata, Colour Yellow & Blue को लेकर हाजिर थाना आया। जो water tanker के Driver ने पानी सप्लाई से सम्बन्धित Permitted GPS Tracker ना लगवाकर और Hon'ble NCT के Order dated 28.05.2025 in OA No. 639/2022 (titled as Pritpal Sharma Vs. Deptt. of Environment & Ors.) के तहत issued Joint CP साहब के Order vide No. 12547-94/SO/Joint CP/SR, Dated New Delhi the 19.09.2025 का Violation किया है, और पानी की अवैध Supply व चोरी करके अपराध U/s 303(2)/223(a) BNS का किया है। लिहाजा मन HC ने एक लेख U/s 303(2)/223(A) BNS तैयार किया है, HC खुद ने एक लेख U/s 303(2)/223(A) BNS का तैयार करके थाना मे Duty Officer साहब को पेश करके मुकदमा दर्ज कराया। मुकदमा की विवेचना स्वंय की।

दौराने विवेचना HC खुद ने घटनास्थल Ring Road, Near VinobaPuri metro Station Lajpat Nagar,New Delhi का निरीक्षण करके नक्शा मौका तैयार किया। Water Tanker No. NL 01 AH 2414 को बरुवे फर्द कब्जा पुलिस में लेकर दाखिल मालखाना किया। HC खुद ने आरोपी Manoj Kumar S/o Sh Vesheshar उपरोक्त से पुछताछ अमल मे लाई व Water Tank के कागजात पेश करने को कहा जिसने उस समय कोई कागजात पेश नही किए। आरोपी Manoj Kumar उपरोक्त ने अपना Driving Licence Photocopy पेश किया, जिसको फर्द बनाकर फाईल के साथ संलग्न किया। आरोपी Manoj Kumar उपरोक्त को मुकदमा मे सजा का प्रावधान 7 साल से कम होने व माननीय उच्चतम न्यायालय के आदेश "Arnesh Kumar vs State of Bihar" के अनुसार U/s 35(3) BNSS का नोटिस Serve कराया व तारीख व पेशी अदालत से अवगत कराकर पावन्द गया । व्यानात गवाहान दर्ज किए।

दौराने विवेचना दिनांक 24.10.2025 को आरोपी Accused Manoj Kumar S/o Sh Vesheshar R/o Village Gautaman Kheda Post Office Thulendi , PS Bachhrawan, Maharaj Ganj, Distt. Rae brailly UP PIN 229301 Age 30 Yr Mob No 9305609556 व Truck No. NL 01 AH 2414 के मालिक Satnam Singh S/o Sh Balbir Singh R/o H.No. E-50 Kalkaji New Delhi हाजिर थाना आए। जो मुझ HC ने Satnam Singh S/o Sh Balbir singh उपरोक्त को Notice U/s 133 MV Act & Notice 94 BNSS Serve कराया । जो

Satnam Singh उपरोक्त ने Notice 133 MV Act पर लिखकर दिया कि " मैं Satnam Singh S/o Sh Balbir Singh R/o H.No. E-50 Kalkaji Nre Delhi Mob No 9810130619 जो Water Tankert Truck No. NL 01 AH 2414 का असल मालिक हूँ। दिनांक 07.10.2025 को मेरे उपरोक्त Truck को Driver Manoj Kumar S/o Sh Vesheshar R/o Village Gautaman Kheda Post Office Thulendi , PS Bachhrawan, Maharaj Ganj, Distt. Rae brailly UP PIN 229301 Age 30 Year चला रहा था जो STP Okhla Delhi Jal Board Delhi से Not drinking water लेकर Supply देने मयुर विहार जा रहा था, ,Notice 133 MV Act को फाईल के साथ संलग्न किया । Satnam Singh S/o Sh Balbir Singh उपरोक्त ने Notice U/s 94 BNSS के Reply मे Photocopy Truck No. NL 01 AH 2414 की RC, Insurance व Fitness, Permit ,& Water Supply Agreement Delhi Jal Board, सम्बन्धित कागजात पेश किए, जिनको फर्द बनाकर फाईल के साथ संलग्न किया। जो Truck No. NL 01 AH 2414 से सम्बन्धित कागजात को सम्बन्धित Transport authority से सत्यापित करवाया जो सभी वैध पाये गये ,जो फाईल के साथ संलग्न हैं । मुझ HC को Satnam Singh S/o Sh Balbir Singh उपरोक्त ने थाना हाजिर आकर माननीय अदालत के आदेश सुपरदारी Water Tanker Truck No. NL 01 AH 2414 व Superdarinama/Indemnity Bond/Security bond पेश किया जो पंचनामा तैयार किया, Case Property Truck No. NL 01 AH 2414 के Photographs कराये। कागजात, Photographs को फाईल के साथ संलग्न किया। Truck No. NL 01 AH 2414 को असल Superdar Satnam Singh S/o Sh Balbir Singh उपरोक्त को मालखाना से दिलवाया गया।

दौराने विवेचना HC खुद, Delhi Jal Board, Govt of NCT Delhi Office of the Executive Engineer (SDW) II STP Okhla , Okhla Mathura Road, New Delhi पहुँचा,जहाँ पर एक Request बाबत दिनांक 07/10/2025 को STP Okhla Delhi से Water Tanker NL 01 AH 2414 की Water Supply के सम्बन्ध मे कागजात व DD Rs 63000/- व Entry & Exit की Certified Copy / Documents Verified करने के लिए Receive कराया , जो सभी कागजात वैध पाये गये, जिसकी report फाईल के साथ संलग्न है । जो अब तक की विवेचना से, Delhi Jal Board के Reply से, हालात से , मामला पानी चोरी का होना नही पाया गया , लिहाजा मुकदमा मे Cancellation Report तैयार की गई। मुकदमा की Cancellation Report को रिकार्ड मे दाखिल करने का सादर आदेश पारित किए जावे।

20. Refer Notice Served: Yes/No. _____ Dated: _____ (Acknowledgments to be placed)
21. Dispatched on: _____
22. Whehter the information/victim/next of kin have been informed about the progress of the investigation within 90 days? : (as per section 193(3)(ii) BNSS) (Yes/No).....
23. Whether the informant/victim/next of kin have been informed about the final status of the case under investigation? {as per section 193(3)(ii) BNSS} Yes/No.....
24. if the charge-sheet has been submitted in relation to offences u/s 64,65, 66, 67, 68, 70, 71 of the BNS or u/s 4, 6, 8, or 10 of the Protection of children from Sexual Offences Act, 2012, within the stipulated time frame of two months from the date of recording the information by the officer in charge of the police station. { as per 193(2) BNSS} (Yes/No)
25. Total Number of copies, enclosed document, which have to be provided to an accused and Victim (If represented by an Advocate) (as per section 230 & 193(8)

BNSS) (Copies, if e-challan attached).....

26. Whether a note, with reasons, requesting the Magistrate to exclude any part of any such statement that is not relevant or its disclosure to accused person(s) is not essential in the interest of justice, from the copies to be granted to the accused, has been appended? (as per section 193(7) BNSS) (Yes/No) .....

27. Whether all documents. or relevant extracts thereof, on which prosecution proposes to rely, have been attached (as per Section 193(6)(a) BNSS) (YES/NO) .....

28. Whether statements recoreded u/s 180 BNSS have been attached? (as per 193(6)(b) BNSS) (YES/NO).....

29. Has mandatory permission of the trial court been obtained to conduct further investigation (as per proviso of section 193(9) BNSS) and such investigation has been completed with a period of ninety days? (Yes/No).....

Signature of the IO submitting the Final Report or Charge Sheet.

Name **:- Krishan Kumar**
Rank **HC ,Belt** No. **3647/SE**
PIS No. 28104257

21/11/25

Signature of the Officer-in-charge of Police station **Lajpat Nagar**
Name. **Nirbhay Kumar**
Rank **Inspr** No. **D-I/293**
PIS No. 16970081

MAY BE CANCELLED PLEASE
24-11-25
ACP
Hon'ble MM Lajpat Nagar

Forwarded by the ACP
Name **Sh Mihir Sakaria**
Sub-Division/ **Lajpat Nagar**

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

1.District (ज़िला): SOUTH-EAST (DELHI) Year(वर्ष): 2025 P.S.(थाना): SARITA VIHAR

FIR No(प्र.सू.रि.सं.): 0702 Date & Time of FIR (व दिनांक की प्रसूप्र): 24/09/2025

2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):

- THE BHARATIYA NYAYA SANHITA (BNS), 2023 303
- ENVIRONMENT PROTECTION ACT 1986 5/15

3. Occurrence of Offence (अपराध की घटना):

(a Day(दिन): WEDNESDAY Date From(दिनांक से): 24/09/2025 Date To(दिनांक तक): 24/09/2025

Time Period (समय Time From (समय से): 13:30 hrs Time To (समय तक): 13:30 hrs

(b Information received at P.S.(थाना जहां सूचना प्राप्त हुई Date(दिनांक): 24/09/2025 Time 15:00 hrs

(c)General Diary Reference (रोजानामचा Entry No.(प्रविष्टि 075A Date/Time 24/09/2025 15:06

4. Type of Information (सूचना का Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and Distance from P.S (थाना से दूरी और SOUTH-EAST , Beat No(बीट सं.) : 01

(b) Address(पता): ,IN FRONT OF HP PETROL PUMP NEAR ,APOLLO HOSPITAL MATHURA ROAD, TOWARDS BADARPUR SARITA VIHAR,

(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):

Name of P.S(थाना का नाम): District(ज़िला):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a Name(नाम): HC (Head Constable) RISHI PAL ,PIS No.28104324 ,Belt No.2890/SE

(b Date/Year of Birth (जन्म तिथि 30/01/1987 Nationality (राष्ट्रीयता): INDIA

(c)Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि Place of Issue (जारी करने का

(d Occupation POLICE OFFICER

(e Address(पता): PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA, 8368718343, RISHIPAL. 28104324@DELHIPOLICE.GOV.IN

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(ज्ञात/ संदिग्ध /अज्ञात का पुरे विवरण सहित वर्णन

1	Unknown1		Father:Unknown		

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु में))

10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल

11 Inquest Report / U.D. Case No., If any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई

3609

16

District SOUTH-EAST (DELHI) P.S: SARITA VIHAR Year: 2025 FIR No: 0702 Date: 24/09/2025

12 F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):

श्रीमान Duty Officer साहब थाना सरिता विहार नयी दिल्ली निवेदन इस प्रकार है कि आज मन HC अपने साथी HC Babulal No. 1732/SE के साथ समय करीब 01.30 PM पर इलाका गश्त में Mathura Road towards Badarpur in front of HP Petrol Pump near Apollo Hospital Sarita Vihar पर मौजूद था। तभी एक water tanker Ashram की तरफ से आता हुआ दिखाई दिया, जिसमें से पानी छलक रहा था। जो मन HC ने Water Tanker driver को रुकने के लिए इशारा किया, और रुकने पर मन HC ने ड्राईवर को पानी Supply से संबन्धित Jal Board, MCD व अन्य agencies की NOC/Permission दिखने के लिए कहा, जो Driver इधर उधर कि बातें करने लगा और कोई NOC/Permission नहीं दिखा सका। जो बाद पूछताछ ड्राईवर का नाम व पता Manoj Chaudhary s/o Sohan Lal Chaudhary r/o near Mulla Park, B-Block, Okhla Ph-I, ND Age-23 years मालूम चला। जो मथुरा रोड पर काफी जाम लग जाने के कारण मन HC मय साथी HC Babulal No. 1732/SE की सहायता से Water Tanker No. DL1LAF7337 White & Blue Colour को लेकर हाजिर थाना आया जो e-Sakshya के working नहीं होने के कारण video नहीं बन सका। जो Tanker Uprokt को बरुवे फर्द बावजह सबूत कब्जा पुलिस में लिया गया। जो Water Tanker के Driver Manoj Chaudhary पता उपरोक्त ने संबन्धित Agency से पानी supply की कोई NOC/Permission नहीं दिखाकर और पानी चोरी करके अपराध u/s 303 BNS and 5/15 Environment (Protection) Act का किया है। जो लेखपत्र तैयार करके दरपेश है, मुकदमा दर्ज करके मुकदमे की अग्रिम विवेचना बहुकम जनाब SHO साहब HC Bal Kishan No. 2403/SE के नाम की जावे। घटना की तारीख व समय 24/09/2025 at 01.30 PMघटनास्थल : - In front of HP Petrol Pump near Apollo Hospital Mathura Road towards Badarpur Sarita Vihar, New Delhi. लेखपत्र पेश करने की तारीख व समय :- 24/09/2025 at 15:00 Attested HC Rishi Pal No. 2890/SE PS-Sarita Vihar आगे कि पुलिस कार्यवाही:- एक हिंदी/ENGLISH तहरीर मन W/HC/DO को DO ROOM मे बराये कायमी मुकदमा पेश की जो तहरीर के मिलने पर मन W/HC/DO ने Case FIR No 702/2025, U/S 303 BNS AND 5/15 Environment (Protection) Act CCTNS Operator द्वारा दर्ज Computer (CAS) कराकर असल तहरीर व Copy of FIR बाहुक्म जनाब SHO साहब बराये आईदा तफ्तीश हवाले HC Bal Kishan 2403/SE की गई। अन्य कागजात व नकल प्रतियाँ डाक के द्वारा Senior Officers के पास भिजवाई जाएँगी W/HC/DO

13 Action TakenSince the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:
(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the **OR (या)**
(प्रकरण दर्ज किया गया और जांच के लिए लिया

(ii) Directed (Name of the I.O.)(जांच अधिकारी का नाम BALKISHAN BHASKAR **Rank (पद):** HC (HEAD CONSTABLE)

No(सं.): 28105601 **to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR**

(iii Refused investigation due to(जांच के **OR (के कारण इंकार किया या)**

(iv) Transferred to P.S(name)(थाना): **District(ज़िला):**
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant,admitted to be correctly recorded and a copy given to the free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

District SOUTH-EAST (DELHI) P.S: SARITA VIHAR Year: 2025 FIR No: 0702 Date: 24/09/2025

14. Signature / Thumb Impression of the Complainant / Informant:
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम):SHILA RANI
Rank (पद): HC (HEAD CONSTABLE)
No.(सं.): 28062400

15. Date and Time of despatch to the court:
(अदालत में प्रेषण की दिनांक और समय):

FINAL REPORT

अंतिम प्रपत्र / रिपोर्ट

Under Section 193 B.N.S.S.

(धारा 193 बी. एन. एस. एस. के अन्तर्गत)

N THE COURT OF : DR ANEEZA BISHNOI: JUDICIAL MAGISTRATE FIRST CLASS : SAKET COURT (के न्यायालय में)

1.District(जिला):SOUTH-EAST P.S.(थाना): SARITA VIHAR Year(वर्ष):2025

FIR No.(प्र.सू.रि.सं.):0702 Date(दिनांक):24/09/2025

2.Final Report / Charge Sheet No.(अंतिम रिपोर्ट/आरोप पत्र संख्या.): 895501125070203 / 2025

3.Date(दिनांक):26/11/2025 00:00

4.

S.No.(क्र.सं.)	Acts(अधिनियम)	Sections(धाराएँ)
1	THE BHARATIYA NYAYA SANHITA (BNS), 2023	303
2	ENVIRONMENT PROTECTION ACT 1986	5
3	ENVIRONMENT PROTECTION ACT 1986	15

5.Type of Final Form/Report(अंतिम फार्म/रिपोर्ट का प्रकार): CANCELLATION

6.If FR Unoccurred(यदि अंतिम रिपोर्ट अघटित): MISTAKE OF FACT

7.If Charge sheet(यदि आरोप पत्र दाखिल किया):

8.Name of I.O.(जाँच अधिकारी का नाम): BALKISHAN BHASKAR Rank (पद) : HC (HEAD CONSTABLE) PIS No. (सं.):28105601

(at the time of charge sheet)(आरोप पत्र दाखिल करते समय)

9.(a)(क)Name of complainant / Informant (शिकायतकर्ता/इत्तिला देने वाले का नाम) : RISHI PAL

(b)(ख)Father's / Husband's name(पिता / पति का नाम):

10 Details of Properties/Articles/Documents recovered/seized during investigation and relied upon:

(जाँच के दौरान बरामद/जब्त सम्पत्ति/वस्तु/दस्तावेज का विवरण जिन्हे आधार बनाया गया हो):

S.No क्र.सं.	Property Description सम्पत्ति का विवरण	Estimated Value (In Rs.) अनुमानित मूल्य (रु.में)	P.S. Property Register No. थाना सम्पत्ति रजिस्टर सं.	From whom/ where recovered or seized कहाँ/किससे जब्त अथवा बरामद की गई	Disposal निराकरण

11.Particulars of accused persons charge-sheeted/PIR Prepared(आरोप पत्र दाखिल अभियुक्तों का विवरण):

12. Particulars of accused persons/ juveniles - not charge sheeted (suspect)
(आरोप पत्र दाखिल नहीं किये गए अभियुक्तों/ विधि विवादित किशोरों (संदिग्ध) का विवरण):

None

13.Particulars of witnesses to be examined(पूछताछ किए जाने वाले गवाहों का विवरण):

Sl.No क्र.सं.	Name (नाम)	Father's / Husband's name (पिता / पति का नाम)	Date/Year of birth (जन्मतिथि/वर्ष)	Occupation (व्यवसाय)	Address (पता)	Type of evidence to be tendered (प्रस्तुत किए जाने वाले साक्ष्य का प्रकार)
1	RISHI PAL		30/01/1987	POLICE OFFICER	Present Address : PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA Permanent Address : PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA	COMPLAINANT , INVESTIGATION OFFICER
2	HC BABU LAL MEENA				Present Address : BELT NO 1732/SE, PS, SARITA VIHAR, SOUTH-EAST, DELHI,	STATEMENT OF U/S 180 BNSS

					INDIA Permanent Address : BELT NO 1732/SE, PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA	
3	W/HC/SHILA RANI /28062400				Present Address : PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA Permanent Address : PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA	DUTY OFFICER
4	MHCM CP				Present Address : PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA Permanent Address : PS, SARITA VIHAR, SOUTH-EAST, DELHI, INDIA	MHCM CP
5	NAIMUDDIN MIAN	FATHER: BABU JAAN MIAN			Present Address : S-28/74 AMAR JYOTI CAMP, PHASE 1, OKHLA INDUSTRIAL AREA, SOUTH-EAST, DELHI, INDIA Permanent Address : S-28/74 AMAR JYOTI CAMP, PHASE 1, OKHLA INDUSTRIAL AREA, SOUTH-EAST, DELHI, INDIA	TRUCK OWNER :- STATEMENT OF U/S 180 BNSS
6	HC (HEAD CONSTABLE) /BALKISHAN BHASKAR/28105601		10/12/1990		Present Address : PS TILAK MARG, TILAK MARG, NEW DELHI, DELHI, 0, INDIA Permanent Address : PS TILAK MARG, TILAK MARG, NEW DELHI, DELHI, 0, INDIA	INVESTIGATION OFFICER

14 If FR is false (F.R. false), indicate action taken or proposed to be taken u/s 182/211 I.P.C/ 217/248 B.N.S (यदि अन्तिम रिपोर्ट झूठी है तो भा.द.स. की धारा 182/211 /217/248 बी एन एस के अन्तर्गत की गई अथवा प्रस्तावित कार्रवाई का विवरण):

15 Result of Laboratory analysis (प्रयोगशाला में किए गए विश्लेषण का परिणाम):

16 Brief facts of the case (Add separate sheet, if necessary)
.मामले से संबंधित संक्षिप्त तथ्य (यदि आवश्यक हो, तो अलग पृष्ठ नत्थी करें):

श्रीमान जी

संक्षिप्त हालात मुकदमा हजा इस प्रकार से है की दिनांक 24/09/2025 को HC Rishi Pal No 2890/SE अपने साथी HC Babu Lal Meena No 1732/SE के साथ समय करीब 01.00 PM पर इलाका गश्त में Mathura Road towards Badarpur in front of HP Petrol Pump near Apollo Hospital Sarita Vihar पर मौजूद था। तभी एक water tanker Ashram की तरफ से आता हुआ दिखाई दिया, जिसमें से पानी छलक रहा था। जो HC Rishi Pal No 2890/SE ने Water Tanker driver को रुकने के लिए इशारा किया, और रुकने पर HC Rishi Pal No 2890/SE ने ड्राईवर को पानी

Supply से संबन्धित Jal Board, MCD व अन्य agencies की NOC/Permission दिखाने के लिए कहा, जो Driver इधर उधर कि बाते करने लगा और कोई NOC/Permission नही दिखा सका। जो बाद पूछताछ ड्राईवर का नाम व पता Manoj Chaudhary S/o Sohan Lal Chaudhary R/o Near Mulla Park , B Block Okhla Ph I New Delhi Age 23 Yrs मालूम चला। जो मथुरा रोड पर काफी जाम लग जाने के कारण HC Rishi Pal No 2890/SE अपने साथी HC Babu Lal Meena No 1732/SE की सहायता से Water Tanker No. DL1LAF7337 को लेकर हाजिर थाना आया। Tanker उपरोक्त को बरुवे फर्द बतोर बजय सबूत कब्जा पुलिस में लिया गया व E-Shakshya पर video बनाई गई। जो Water Tanker के Driver Manoj Chaudhary पता उपरोक्त ने संबन्धित Agency से पानी supply की कोई NOC/Permission नही दिखाकर और पानी चोरी करके अपराध u/s 303 BNS and 5/15 Environment (Protection) Act का पाये जाने पर HC Rishi Pal ने एक लेखपत्र अपराध u/s 303 BNS and 5/15 Environment (Protection) Act के तहत तैयार करके मुकदमा दर्ज करवाने के लिये HC Babu Lal Meena के द्वारा थाना मे Duty officer को पेश कि जो मुकदमा दर्ज होने के बाद आगे की विवेचना SHO साहब के आदेश से मन HC के नाम मार्क होने पर HC Babu Lal Meena ने मुकदमा दर्ज करवाने के बाद संबंधित सभी असल कागजात मौका पर मन HC को पेश किए इसके बाद मन HC ने मौका का नक्शा मौका तैयार किया व Water Tanker No. DL1LAF7337 को दाखिल मालखाना किया।

दौराने विवेचना मन HC ने Truck Driver Manoj Chaudhary S/o Sohan Lal Chaudhary R/o Near Mulla Park , B Block Okhla Ph I New Delhi Age 23 Yrs को मुकदमा हजा की विवेचना मे शामिल करने के लिए नोटिस U/s 35(3) BNSS का दिया व शामिल तफ्तीश किया व पुछताछ की जो पुछताछ पर बताया की अभी इस समय मेरे पास पानी से संबंधित कोई भी कागजात नही है लेकिन मेरे मालिक के पास पानी से संबंधित सभी कागजात मोजुद है। इसके बाद मन HC ने Truck Driver Manoj Chaudhary S/o Sohan Lal Chaudhary की Interrogation Report अलग से तैयार किया जो साथ मे संलग्न है।

दौराने विवेचना मन HC ने Water Tanker No. DL1LAF7337 को Online Check किया जो Naimuddin Mian S/o Babu Jaan Mian R/o S-28/74 Amar Jyoti Camp Okhla Industrial Area Phase 1 South Delhi के नाम पाया गया। इसके बाद मन HC ने Water Tanker No. DL1LAF7337 के Register owner Naimuddin Mian S/o Babu Jaan Mian को नोटिस U/s 179 BNSS का दिया व शामिल तफ्तीश किया व पुछताछ की जिसने पुछताछ पर बताया की हम S.T.P Plant (Sewage Treatment Plant) Okhla Mathura Road जहा से हम पेड पोधो मे डालने के लिए पानी लेकर आते है जिसकी हमारे पास Payment Slip व पानी प्राप्ती से संबंधित कागज मोजुद है इसके बाद मन HC ने owner Naimuddin Mian को नोटिस 94 BNSS का दिया जिसके जवाब पानी से संबंधित कागजात पेश किये जिसको फर्द के माध्यम से कब्जा पुलिस मे लिया गया व साथ मे संलग्न किया गया।

दौराने विवेचना मन HC ने पानी से संबंधित कागजात संबंधित विभाग से Verify करवाये गये जो साथ मे संलग्न है।

जो अब तक की तफ्तीश से व गवाहो के ब्यान से व पानी से संबंधित कागजातो से यह साबित होता है की चालक Manoj Chaudhary S/o Sohan Lal Chaudhary R/o Near Mulla Park , B Block Okhla Ph I New Delhi Age 23 Yrs के पास पानी से संबंधित कोई कागजात नही थे लेकिन मालिक Naimuddin Mian के पास सभी कागजात थे जिसको वेरिफाई किया गया है जो ठीक है जो मुकदमा हजा मे किसी भी प्रकार का अपराध होना नही पाया गया है जो मुकदमा हजा की Cancelation Report तैयार करके पेश अदालत है समायत फरमाई जाये।

SOUTH-EAST / SARITA VIHAR P.S.: SARITA VIHAR FIR No.: 0702/2025 N.C.R.B/एन.सी.आर.बी
I.I.F.-V / एकीकृत जाँच फार्म-V

17 Refer Notice served (जारी किए नोटिस):
(Acknowledgement to be placed)(पावती नत्थी करें): Date(दिनांक):

18 Despatched on(प्रेषण की तिथि):

19 List of enclosures : As annexed (संलग्नकों की सूची):

S.No.	Details of Documents	Total No. of Pages
1	Copy of FIR	2
2	Copy of IIF-3	2
3	Preview_IIF-5	5

Signature of Investigating Officer submitting final report/charge sheet.
(अंतिम रिपोर्ट/आरोप पत्र दाखिर करने वाले जाँच अधिकारी के हस्ताक्षर)

Name(नाम):BALKISHAN BHASKAR
Rank(पद):HC (HEAD CONSTABLE)
PIS No.(सं.): 28105601
Belt No.(सं.):2153/ND

Signature of Officer in charge of Police Station (Inspector/SHO)

27/11/25

Name(नाम):JEET SINGH
Rank(पद): I (INSPECTOR)
PIS No.(सं.): 16970069

Forwarded by ACP/Sub. Division

Name(नाम):
Rank(पद):
PIS No.(सं.):

3615

22

Azadi Ka Amrit Mahotsav

Through E-Mail/E-Office
DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (SDW) II
S.T.P. OKHLA: MATHURA ROAD: NEW DELHI-110025
(eesdw2.djb@nic.in)

No. DJB/EE(SDW)II/2025/ 1285

Dated: - 27/11/25

To

Station House Officer (SHO),
PS. SaritaVihar, New Delhi 25.

Subject: - Regarding verification.

Dear Sir,

This is in reference to your request received to this office vide diary No. 1087dated 26/11/2025 regarding subject matter. In this context it is informed that as per the guidelines of NGT for reuse of STP recycle water.The agency M/s Naimuddin Main has been lifting the treated effluent (Grey water) of STP for non-potable purposes only.

The tanker in question DL1L-AF-7337 has been lifting treated effluent (Grey Water) from Okhla STP filling point for non-potable purposes only.

Thanking you.

27/11/25

(Anil Kumar)
Executive Engineer (SDW) II

ANNEXURE-'E'

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE(MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030
PHONE: 011-26641772 Email : sdmmehrauli.delhi@nic.in

No.F.3(748)/SDM(M)/Rec/2025/2044-46 Dated: 08/05/2025

WARRANT OF ATTACHMENT U/S 25(3) OF NGT ACT, 2010

Whereas a sum of Rs.9,46,080/- (Rs. Nine Lakhs Forty-Six Thousand Thirty Eighty only) is to be recovered from Sh. Rinku R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 And H.No. G1-2035, Opp. Side of Street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047 as per the recovery certificate issued by Incharge, CMC-II, Delhi Pollution Control Committee, Department of Environment, (GNCT of Delhi) 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi-110006, Delhi. The Next Date of Hearing in the said case has been fixed for 28/05/2025.

And whereas to recover the above said amount, notices dated 07.03.2025 and 11.04.2025 has been issued by this office.

And whereas, sufficient opportunities were given to accused/defaulter i.e Sh. Rinku Singh R/o B-9, Phase-2 Aya Nagar, South Delhi, Delhi-110047 And H.No. G1-2035, Opp. Side of Street in front of the Occupier of House No. G1-2038, Aya Nagar, Delhi-110047, but he has failed to deposit the said amount.

Now Therefore, I, **Mahima Madan**, Recovery Officer-I/SDM (Mehrauli) District South in exercise of powers conferred upon me under Section 25(3) of NGT Act, 2010 hereby order to SHO (Fatehpur Beri) to execute this warrant of attachment and seal the Vehicle i.e. Vehicle No. DL4SDK3737 (Jupiter) in name of Sh. Rinku and submit the compliance report to this within 07 days.

Mahima 08.05.2025

Recovery Officer-I/SDM(Mehrauli)
Dated:

No.F.3(748)/SDM(M)/Rec/2025

Copy to: -

1. SHO (Fatehpur), Police Station, New Delhi.
2. Tehsildar (Mehrauli), Old Tehsil Building Mehrauli, New Delhi.
3. Naib Tehsildar (Mehrauli).

ASI Ramshankar 8.5.25

SHO/FP Beri 12/05/25

P.S. FATEHPUR BERI
1729
12/05/25